I. QUESTIONS
Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15
A MINISTER to move that the proceedings on the items of business
fixed for today be exempted at this day’s sitting from
the provisions of the Rule ‘Sittings of the Assembly’,
indefinitely.

III. MOTION UNDER RULE 16
A MINISTER to move that the Assembly at its rising this day shall
stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE
1. A MINISTER to lay on the Table the 34th Annual Report of the Haryana Seeds
   Development Corporation Limited for the year 2007-2008, as
   required under section 619-A (3) (b) of the Companies Act, 1956.

2. A MINISTER to lay on the Table the 41st Annual Report & Accounts of the
   Haryana Agro Industries Corporation Limited Chandigarh for the
   year 2007-2008, as required under section 619-A (3) (b) of the
   Companies Act, 1956.

3. A MINISTER to lay on the Table the Annual Statement of Accounts of Housing
   Board, Haryana for the year 2006-2007, as required under section
   19-A (3) of the Comptroller and Auditor General’s (Duties, Powers

4. A MINISTER to lay on the Table the 40th Annual Report of Haryana State
   Industrial and Infrastructure Development Corporation Limited for
   the year 2006-2007, as required under section 619-A (3)(b) of the
   Companies Act, 1956.

5. A MINISTER to lay on the Table the 33rd Annual Report of Haryana Land
   Reclamation and Development Corporation Limited Panchkula for
   the year 2006-2007, as required under section 619-A-(3)(b) of the
   Companies Act, 1956.

V. PRESENTATION OF INTERIM REPORT OF COMMITTEE OF HARYANA
   VIDHAN SABHA ON YAMUNA ACCORDS AND EXTENSION OF TIME FOR
   PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON OF THE COMMITTEE OF THE HARYANA
VIDHAN SABHA ON YAMUNA ACCORDS to present the Interim Report of the Committee
of Haryana Vidhan Sabha on Yamuna Accords.

ALSO to move that the time for the presentation of the
final Report to the House be extended upto the
next Session.
VI. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES

1. THE CHAIRPERSON OF THE COMMITTEE ON SUBORDINATE LEGISLATION

   to present the Thirty Eighth Report of the Committee on Subordinate Legislation for the year 2008-2009.

2. THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES


3. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS


4. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC UNDERTAKINGS


5. THE CHAIRPERSON OF THE COMMITTEE ON ESTIMATES


VII. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 1) Bill, 2009.

   A MINISTER

   to introduce the Haryana Appropriation (No. 1) Bill;

   to move that the Haryana Appropriation (No. 1) Bill be taken into consideration at once;

   Also to move that the Bill be passed.

2. The Haryana Appropriation (No. 2) Bill, 2009.

   A MINISTER

   to introduce the Haryana Appropriation (No. 2) Bill;

   to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once;

   Also to move that the Bill be passed.
A MINISTER  
to introduce the Haryana Service of Engineers, Group A, Public Health Engineering Department Bill;  
to move that the Haryana Service of Engineers, Group A, Public Health Engineering Department Bill be taken into consideration at once;  
Also to move that the Bill be passed.

A MINISTER  
to introduce the Haryana Private Universities (Amendment) Bill;  
to move that the Haryana Private Universities (Amendment) Bill be taken into consideration at once;  
Also to move that the Bill be passed.

5. The Haryana Private Universities (Second Amendment) Bill, 2009.  
A MINISTER  
to introduce the Haryana Private Universities (Second Amendment) Bill;  
to move that the Haryana Private Universities (Second Amendment) Bill be taken into consideration at once;  
Also to move that the Bill be passed.

A MINISTER  
to introduce the Haryana Preservation of Sub-Soil Water Bill;  
to move that the Haryana Preservation of Sub-Soil Water Bill be taken into consideration at once;  
Also to move that the Bill be passed.

A MINISTER  
to introduce the Haryana Medicare Service Persons and Medicare Service Institutions (Prevention of Violence and Damage to Property) Bill;  
to move that the Haryana Medicare Service Persons and Medicare Service Institutions (Prevention of Violence and Damage to Property) Bill be taken into consideration at once;  
Also to move that the Bill be passed.

VIII. RESUMPTION OF DISCUSSION ON SPECIAL REPORT OF THE COMMITTEE OF PRIVILEGES.

SUMIT KUMAR,  
SECRETARY.